

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-124(PB)/2017

IN THE MATTER OF:

Inox Air Products Pvt. Ltd.

.... Applicant/petitioner

Vs.

Twenty First Century Wire Rods Ltd.

.... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 11.07.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Ms. Deepa Krishan
Hon'ble Member (T)

For the Respondent : Shri Nikhil Nayyar, Advocate

ORDER

Mr. Nikhil Nayyar, learned Counsel for the Corporate Debtor, while advancing arguments, has pointed out that a large number of copies of documents & invoices have been placed on record yesterday evening and a copy thereof was also supplied to him. After arguing for a short while, learned Counsel for the respondent, requests for short adjournment to share invoices with the respondent so as to have complete instructions.

List the matter on 20th July, 2017.


(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT


(DEEPA KRISHAN)
MEMBER(TECHNICAL)

11.07.2017
V. Sethi